

ITEM NO.30

COURT NO.1

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s).5115-5118/2021

(Arising out of impugned final judgment and order dated 07-04-2021 in CRLMC No. 3492/2013 07-04-2021 in CRLMA No. 12820/2013 07-04-2021 in CRLMA No. 18912/2014 07-04-2021 in CRLMA No. 12577/2020 passed by the High Court Of Delhi At New Delhi)

ARON PURIE

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI & ORS.

Respondent(s)

(IA No. 82300/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

SLP(Cr1) No. 5258-5261/2021 (II-C)

IA No. 85270/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

SLP(Cr1) No. 6392-6394/2021 (II-C)

Date : 17-10-2022 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. K.V. Vishwanathan, Sr. Adv.
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Mr. Rajat Nair Adv.
Ms. Deepabali Dutta Adv
Mr. Rupesh Kumar Adv
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Mrs. S. Geetha, Adv.
Mr. S.S. Ahluwalia, Adv.
Mr. Amitesh Gaurav, Adv

**UPON hearing the counsel the Court made the following
O R D E R**

Arguments concluded.

Judgment reserved.

**(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS**

**(VIRENDER SINGH)
COURT MASTER**